

(2018) 04 DEL CK 0405

In the Delhi High Court

Case No : Civil Writ Petition No. 3516 Of 2018, Civil Miscellaneous No. 13863 Of 2018

Heera Lal

APPELLANT

Vs

Dav Public School & Ors

RESPONDENT

Date of Decision : 11-04-2018

Acts Referred:

Citation : (2018) 04 DEL CK 0405

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Rajesh Kumar Gupta, Ruchika Gupta, Bhaskar Chhakara

Final Decision : Disposed Of

Judgement

Sunil Gaur, J

1. Quashing of Suspension Order of 12th November, 2014 with consequential relief is sought by petitioner, who claims to have made various Representations followed by a Legal Notice of 26th December, 2017 (Annexure-L) to respondents.
2. Learned counsel for petitioner submits that there is no response to the legal notice (Annexure -L).
3. Despite service of advance notice, none has appeared on behalf of respondent-School.
4. In the facts and circumstances of this case, it is deemed appropriate to dispose of this petition and application with direction to respondent-School to consider Legal Notice of 26th December, 2017 (Annexure-L) as a Representation and to pass a speaking order thereon within a period of four weeks and its fate be made known to petitioner within a week thereafter, so that petitioner may avail of the remedies as available in law, if need be.
5. With aforesaid directions, this petition and application are disposed of.

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